

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IA 3-5/2004 in

Petition(s) for Special Leave to Appeal (Civil) No(s).18035/2000

(From the judgement and order dated 13/10/2000 in CMA No. 1923/2000 of The HIGH COURT OF
A.P AT HYDERABAD)

DR. (MRS.) RENUKA DATLA

Petitioner(s)

VERSUS

SOLVAY PHARMACEUTICAL B.V. & ORS.

Respondent(s)

(appln(s) for directions)

With

I.A.Nos. 5-6,7-8,9-10 in SLP(C) No.18041-18042/2000

(For directions and clarification)

Date: 31/08/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

HON'BLE MR. JUSTICE ARUN KUMAR

For Petitioner(s)

Mr. S. Madhusudhan Babu, Adv.

Mr. Mukesh K. Giri, Adv.

For Respondent(s)

Mr.Dushyant A. Dave, Sr. Adv.

Mr. Mukul Rohtagi, Sr. Adv.

Mr. S. Udaya Kumar Sagar, Adv.

Ms. Bina Madhavan, Adv.

Mr. Dhanjay Reddy, Adv.

Mr. Vinakam, Adv.

Ms.Susan, Adv.

Ms. Pooja Gupta, Adv.

Mr. R. Ayyam Perumal ,Adv

Mr.S. A. Shroff, Adv.

M/s Suresh A. Shroff & Co.,

Ms. Bina Madhavan, Adv.

UPON hearing counsel the Court made the following

O R D E R

Post on 13.9.2005.

(Meenu Sethi)

Court Master

(Veera Verma)

Court Master